

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 30th day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/01166/2019

M.V.V. Balakrishna Rao,
S/o. late Manga Subba Rao,
D.No.8-10-003, Chikki Reddy Street,
Yanam, East Godavari Dt.

Puducherry- 633464.Applicant
(By Advocate: M/s. V.V. Sairam)

Vs.

1. Union of India,
Government of Puducherry,
Rep. by its Chief Secretary,
Puducherry;
2. Government of Puducherry,
Directorate of School Education,
Rep. by its Director,
Perunthalaivar Kamarajar Centenary,
Educational Complex,
100 feet Road, Anna Nagar,
Puducherry- 605 005;
3. Delegated to
Director of School Education,
Yanam, Puducherry,
4. The Headmaster,
S.K.S.P.V.R.N. Govt. High School,
Kanakalapet Yanam,
Union Territory of Pondicherry.

.....Respondents.

(By Advocate: Ms. Devie)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This OA is filed by the applicant seeking the following reliefs:-

"to direct the respondents 1 to 3 to pass necessary orders permitting the applicant to join duty as Full Time Casual Labourers in the service of the fourth Respondent and thus render justice."

2. When the matter is taken up, Learned Counsel for the applicant submits that applicant has made a representation Annexure A-V dated 21.05.2018 in respect of his grievance which is still pending with the authorities. At this stage, learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to consider and dispose of his pending representation on merits within a prescribed time to be set by the Tribunal.

3. Ms. Deive, Learned Counsel for the respondents takes notice for the respondents.

4. Keeping in view of the limited relief sought, without going into the substantive merits of the case, we dispose of the OA at admission stage with a direction to the respondents to consider and dispose of the pending representation of the applicant, Annexure A-V dated 21.05.2018, on merits and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of accordingly at admission stage. No costs.